

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 33/TT/2020

Subject : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for Solapur STPP-Solapur (POWERGRID) 400 kV D/C (Quad) 2nd Transmission Line along with associated bays at Solapur (POWERGRID) Sub-Station under "Transmission System associated with Solapur STPP (2x660 MW) Part-A" in Western Region.

Date of Hearing : 24.8.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Madhya Pradesh Power Management Company Ltd.
&10 Others

Parties present : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri B. Dash, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of the 2014-19 tariff period and determination of tariff of the 2019-24 tariff period in respect of Solapur STPP-Solapur (POWERGRID) 400 kV D/C (Quad) 2nd Transmission Line along with associated bays at Solapur (POWERGRID) Sub-station under "Transmission System associated with Solapur STPP (2X660 MW) Part-A" in Western Region. The instant assets were put into commercial operation on 1.10.2017.



3. The representative of the Petitioner submitted that the Commission *vide* order dated 9.10.2018 in Petition No. 59/TT/2017 allowed tariff for 2014-19 tariff period. The total capital cost claimed as on 31.3.2019 is within the cost allowed by the Commission in order dated 9.10.2018 in Petition No. 59/TT/2017. The excess initial spares have been deducted from the capital cost. The cut-off date for the instant asset was 31.3.2020. ACE claimed is within the cut-off date. The Petitioner submitted that the ACE details have been submitted *vide* affidavit dated 8.6.2020 in reply to Technical Validation letter and requested to allow the ACE for 2014-19 and 2019-24 tariff periods as submitted in the instant petition.

4. Despite publishing a Notice dated 12.3.2020, on the Commission's website directing the beneficiaries/ Respondents to file reply in the matter, none of the Respondents have filed their reply.

5. After hearing representative of the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Deputy Chief (Law)

